

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA/62/142/2021

This the dated 16th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Dr. Ajaz Ahmad Bhat, (Age 30 years) S/o Ali Mohd Bhat R/o: Khandizal Pampore, Pulwama.
2. Dr. Shafeeq Ahmad Sofi, (Age 31 years) S/o Mohmad Akbar Sofi, R/o Jahama Baramulla.

.....Applicants

(Advocate: Mr. Mudasir Bin Hassan)

Versus

1. Union Territory of J& K through it Commissioner cum Secretary to Govt., Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director, Health Services, Kashmir Division, Srinagar;
3. Principal, Government Medical College, Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG).

O R D E R|O R A L

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

By way of this TA, the petitioners are seeking a direction to the respondent nos. 1 & 2 to issue No Objection Certificate in favour of the

petitioners, so as to enable them to participate in the selection process for the tenure engagement of Registrars in Government Medical College, Srinagar in pursuance of advertisement Notice No. 432 of 2019 dated 13.11.2019.



2. Learned counsel for the applicant submits that the competent authority neither issued No Objection Certificate (NOC) in favour of the petitioners to participate in the selection nor rejected their cases for issuance of NOC. At this stage, he submits that his client would be satisfied if this TA is disposed of with a direction to the competent authority either to issue NOC or pass a reasoned order within a stipulated period.
3. In view of the above, TA is disposed of with a direction to the competent authority / respondents to consider the question of issuance of No Objection Certificate (NOC) to the applicants within a period of two weeks from the date of receipt of certified copy of the order and in case the competent authority is of the opinion that NOC cannot be issued to the applicants, a reasoned and speaking order to that effect be passed with intimation to the applicants. It is made clear that we have not observed anything on the merits of the case.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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